

OR

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Wide court order of
25.5.93 Regd. notices prepared
on 16.6.93 but unfortunately
could not be served to the
due time.
despite ^{being} Regd. notices ~~referred~~ to me
despite ^{being} Regd. notices ~~referred~~ to me

Submitted. P.M.D.S. 13.

Dated:- 15.7.93

(2)

Hon. Mr. A.K. Sinha, B.N.
Hon. Mr. V.K. Sath, B.N.

Heard the learned counsel for the parties.
The learned counsel for the respondents submits
that since the date of receiving the applications
appearing in the Civil Services (Preliminary)
Examination 1993, has been extended upto 2.3.1993
and the applications of the applicants were ~~received~~
received before that date and consequently, the
applications have already been accepted by
U.P.S.C. So in that view of the matter, it has been
submitted that these applications have now become
infructuous. These facts are also admitted by the
learned counsel for the applicant.

Consequently, considering the submission
and in view of the facts that the applications
of the applicants have since been accepted by the
U.P.S.C. as a result of the extension of the date for
receiving the applications for appearing in the Civil
Services (Preliminary) Examination, 1993, these
applications have now become infructuous and
the result, therefore, is that they are ~~are~~
dismissed as infructuous.

AM

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JM